

others; then only he is made the Speaker..... (Interruptions). Without casting aspersions, is it Lok Sabha or Para Lok Sabha; they are not able to come here.....

MR. SPEAKER: I had not called you now and you are speaking without my permission. It has never been the custom that the Speaker is asked to meet them. Members can bring their representations and one or two of their representatives to me....

SHRI JYOTIRMOY BOSU: Kindly give time for it so that I shall bring them to you this afternoon.

MR. SPEAKER: Why do you play to the gallery all the time?

SHRI DINEN BHATTACHARYYA (Serampore): You should suggest some way out... (Interruptions).

MR. SPEAKER: I have full sympathy for them; you do not monopolise; we may perhaps be more sympathetic to them.

SHRI JYOTIRMOY BOSU: No monopoly. I am acting on your behalf without your authority of course. May I bring half a dozen of them to call on you this afternoon?

MR. SPEAKER: Do not make me like a Minister.

SHRI JYOTIRMOY BOSU: You are much above Minister.

MR. SPEAKER: I am not going to allow this practice in future. If they want to bring in a petition, they can ask Members and Members could bring in the petitions.

SHRI JYOTIRMOY BOSU: They want to dall on you.

MR. SPEAKER: I am not allowing, you can bring the papers.

SHRI JYOTIRMOY BOSU: They were debarred from coming to the Lok Sabha by the imposition of section 144.

MR. SPEAKER: Do not cross the limit sometimes. Sit down.

SHRI JYOTIRMOY BOSU: I am sitting and getting up to say....

MR. SPEAKER: Do not try to create headache for me. This gentleman takes the lunch time also.

SHRI JYOTIRMOY BOSU: I do not take lunch.

MR. SPEAKER: You take something else. We adjourn to re-assemble again at 2.15 P.M.

13.10 hrs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at nineteen minutes past Fourteen of the Clock.

MR. DEPUTY-SPEAKER in the Chair.

RE ALLEGED BURNING OF HOUSES IN A VILLAGE IN UTTAR PRADESH

SHRI JYOTIRMOY BOSU (Diamond Hourbour): Sir.—a most alarming news has appeared in the *Hindustan Times* today about the burning down of a muslim village Nonari....

MR. DEPUTY-SPEAKER: Everybody knows it.

SHRI JYOTIRMOY BOSU: It says:

"70 Muslim houses in Nonari village (Azamgarh district) were looted and burnt while the station house officer of Thana Saraimir, along with a unit of armed policemen stood watching.... The District Magistrate of Azamgarh who visited the spot after one week issued a statement...."

MR. DEPUTY-SPEAKER: The House is aware of that news item.

SHRI JYOTIRMOY BOSU: I demand a statement from the Government. Under Rule 377, I have a right to raise it.

MR. DEPUTY-SPEAKER: Do not assume that Members of Parliament are people who do not read the newspapers. I have myself read it this

morning. You can just mention what you want to say, but do not read from the paper.

SHRI JYOTIRMOY BOSU: In this village all the Muslim houses were looted and burnt, helped by the police officers standing by. The District Magistrate has given a false report.

MR. DEPUTY-SPEAKER: Do not go further now. What do you want to say?

SHRI JYOTIRMOY BOSU: I want to say that the government must make a statement today, giving the correct facts and stating what steps are being taken to resettle the Muslims who have been driven out after looting and burning their houses. It is a very serious matter. Are we living in a civilised world? This has appeared in the front page of *Hindustan Times*.

SHRI S. M. BANERJEE (KANPUR): I want to say something on this very issue.

MR. DEPUTY-SPEAKER: Although it is not in the agenda, it is normal, usual, when members are exercised over certain things that happen in the country, that they mention it before the House. I have allowed that. If what the newspaper has mentioned is correct, it is an unfortunate thing. But, how does this House come in? We are guided by the Constitution here. This is a law and order question relating to a particular state.

SHRI JYOTIRMOY BOSU: Minority issue.

MR. DEPUTY-SPEAKER: Even so, since the allegation is that the minorities are involved, I think it is proper for the government to take notice of it.

SHRI ATAL BIHARI VAJPA-YEE (GWALIOR): There is no question of minority or majority here. If Indian citizens are involved we have to go into that.

MR. DEPUTY-SPEAKER: We are all Indian citizens. Since minorities are alleged to be involved, I think it is good if the government takes notice of this.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मैं आप की इजाजत में एक और मसला उठाना चाहता हूँ जो राज्य का नहीं केन्द्र का है। समाचार पत्रों में छपा है कि सी० आई० ए० ने प्रधान मंत्री की तीन बार हत्या करने की कोशिश की। यह खबर कुवैत से आई है। मुझे मालूम नहीं कि वह गलत है या सही है। लेकिन अगर सी० आई० ए० प्रधान मंत्री की हत्या करने का प्रयास कर रहा है तो फिर सरकार को इस पर ध्यान देना चाहिए।

SHRI JYOTIRMOY BOSU. I think a white paper is necessary. This is a very alarming and dangerous news. We want the government to publish a white paper.

SHRI H. N. MUKERJEE (CALCUTTA—NORTH—EAST): Sir, on a point of procedure in relation to what you were pleased to say when Shri Bosu was very rightly permitted to make a statement.

MR. DEPUTY-SPEAKER: The Ministers would kindly listen to what the Members say because so much is going on here. I do not know whether they are even aware of what is taking place here.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): We know it is about CIA.

MR. DEPUTY-SPEAKER: I would request everybody to take this House a little seriously. It is not about CIA agents alone. A little while ago some Members drew the attention of the House to a news item in a newspaper

which says that certain minorities have been subjected to attacks in a particular State, UP in this particular case.

I had said that this was a law and order question of the State. But since the minorities are alleged to be involved, I had said that the Government might take notice of that.

SHRI H. N. MUKERJEE: Sir, you very rightly permitted this matter to be raised and even though you thought that ostensibly it might be a law and order question of the State, it had all-India implications and you, very rightly, gave that decision. But we are here in Parliament not merely to report what appears in the papers and be satisfied with the ventilation of that report. Since Parliament takes possession of the report as presented to this House by the hon. Member and, since you were pleased to make some observations about it, we regard it incumbent upon the Government, here and now, to say how it is reacting to this report having been made public on the floor of the House.

Procedurally, I am very disturbed if the Chair has only to make an observation that it has a remote expectation that the Government will do something about it. The Government is present bodily here and the Government is answerable to that. The Government should make some kind of a statement. I do not expect any detailed statement from the Government. But if this report is brought to the attention of the Government, it is for the Government out of deference to the wishes of Parliament to come out and say something about it, and not to keep mum all the time. This is what happens every time. That is why I would ask you to direct the Government to give its reaction. It may be a negative, tentative, reaction, whatever it may be. But let us give its reaction. They must react to it. Because we are very few in number, they should not sit mum and not regard even the importance of the subject.

SHRI S. M. BANERJEE: On a previous occasion, when my hon. friend, Shri Ishaque Sambhali, narrated an awful story about what happened to Muslim families in Ferozabad, then, the Speaker in his wisdom allowed Shri Ishaque Sambhali to make a statement and, perhaps, he directed the Minister to make a statement, and Shri K. C. Pant made a statement. In this case also, I would request you to direct the Government to make a statement. It is not an ordinary matter. They have been burnt to death. The other day, we were assured by the Minister, Mr. Mohsin as to how the linguistic minorities will be protected in this country. I would say that the Minister should make a statement on this.

About the other point regarding C. I. A., which my hon. friend, Shri Vajpayee, has raised, let it be discussed here. The discussion should take place immediately.

MR. DEPUTY-SPEAKER: I can only say that the Government may take notice of what the Members have said.

श्री हुकम चन्द कछवाय (मुरैना)

मिनिस्टर साहब कछ कहना चाहते है वर
बार बार उठ रहे है. उन से उत्तर दिलवायू.।

SHRI JYOTIRMOY BOSU: I humbly submit to you that you ask the Government to make a statement. Let them take two hours. There is S.T.D. for Lucknow and they can find facts and make a statement.

SHRI RAJ BAHADUR. Sir, you have already said that the Government should take note of that. I have taken note of it. I would say, we must get some factual information about it. I must say, if any such thing has happened, the Government will feel equally distressed. We certainly share the distress and concern of the House. But the facts have to be collected first and to know as to what the State Government has to say about it.

About C. I. A., I leave it to Shri Vajpayee. These are only paper reports.... (Interruptions).

MR. DEPUTY-SPEAKER: I did not exactly follow what the Minister said.

SHRI RAJ BAHADUR: About C.I.A., I said nothing except that they are paper reports. I do not know from where they have come. He has said that it has come from Kuwait. What is the agency that has published the report, I do not know. How can I say anything about that?

We should verify our facts also. (Interruptions).

PROF. MADHU DANDAVATE (RAJAPUR): I want to bring to your notice a precedent in this matter....

MR. DEPUTY-SPEAKER: About what? Which matter?

PROF. MADHU DANDAVATE: The matter which was just placed before you. In this very House when there were atrocities at Faridabad and Varanasi, I had raised this issue in the House and I said that whenever there was a reference to such issues, it was not generally considered obligatory on the part of the Minister to make a statement, but the Speaker then said that the matter was very serious; when atrocities were taking place, the Minister should make a statement. Then Mr. K. C. Pant got up and made a statement; he assured that the matter would be inquired into and the details of the inquiry would be given.

144.30 hrs.

SATUTORY RESOLUTION re DIS-APPROVALS OF PAYMENT OF BONUS (AMENDMENT) ORDINANCE AND PAYMENT OF BONUS (AMENDMENT) BILL Contd.

MR. DEPUTY-SPEAKER: We now take up further consideration of the Resolution moved by Shri Kachwal and the Bill moved by Shri Khadlikar on bonus.

Shri Mohammad Ismail

श्री मोहम्मद इस्माइल (बरकपुर):

डिप्टी स्पीकर साहब, मैं जिन पत्रावलि को लेकर परसों बोल रहा था, उस को दोहराना नहीं चाहता हूँ। मंत्री जी सुनें या न सुनें, मैं तो बोलूंगा ही, क्योंकि मंत्री जी की आदत है वह न सुने, मनमानी करें.....

श्री हुकम चन्द कछवाय (मुरैना):

क्या ये यहाँ आपस में मटिंग करने आये हैं?

MR. DEPUTY-SPEAKER: I would only ask this whether the Minister of Labour is aware that his Bill is being discussed in this House.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): We are consulting each other on that very thing, Sir.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVINID VERMA): I am listening, Sir.

MR. DEPUTY-SPEAKER: Here we have super men; people discuss a particular thing and also listen to what the Member is submitting.

श्री मोहम्मद इस्माइल: मैं अजं कर रहा था कि 8.33 परसेन्ट जो आपने बोनस माना है, अब उसको कानूनी शकल दी जा रही है। लेकिन कानूनी शकल देते वक्त आप को इस बात को खयाल रखना है कि आज बोनस ईशू पर हिन्दुस्तान के मजदूर और कर्मचारियों का राइट इस्टेब्लिश हो गया है, उन के अधिकार कायम हो चुके हैं और सरकार ने भी इसको स्वीकार किया है, तो गवर्नमेंट एम्पलाइज को, जो नौकरी करते हैं, उनको नहीं छोड़ा जा सकता, उनको भी इसमें इन्क्लूड करना चाहिए। यह नहीं होना चाहिए कि सिर्फ पब्लिक सेक्टर के लोगों को ही इसमें इन्क्लूड